

Central Administrative Tribunal, Principal Bench

Original Application No. 1975 of 2004

New Delhi, this the 17th day of August, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member (A)

Gopal Prasad Chaturvedi,  
aged about 48 years,  
S/o late Shri T.N. Chaturvedi,  
R/o H-17, Subhadra Colony,  
Sarai Rohilla, Delhi-35

...Applicant

(By Advocate: Shri H.P. Chakravorty)

Versus

1. Union of India through the  
General Manager,  
Central Railway,  
Mumbai CST

2. The Divisional Railway Manager,  
Central Railway,  
Bhusawal

.... Respondents

O R D E R (Oral)

Justice V.S. Aggarwal, Chairman

The applicant joined as a Chargeman in the year 1978. It becomes unnecessary to dwell all the facts for the present but suffice to say that restructuring of the Cadre Scheme was introduced in March, 1993 followed by another restructuring which was introduced in October, 2003. The grievance of the applicant is that restructuring scheme of the year 2003 was implemented without finalising the earlier one and only two posts out of six were filled up i.e. extending the benefit to two persons who are stated to be juniors to the applicant. The applicant in this regard has already submitted a representation copy of which is Annexure A-7 dated 8.6.2004.

2. When the representation is pending, necessarily it has to be decided. Therefore, any direction in this

*VS Ag*

... regard does not affect the rights of the parties. ...

3. Keeping in view the totality of facts, it is directed that decision on the said representation may preferably be taken by respondent no.2 within four months of the receipt of the certified copy of the present order and communicated to the applicant. O.A. is disposed of.

S. K. Naik  
( S. K. Naik )  
Member (A)

V. S. Aggarwal  
( V. S. Aggarwal )  
Chairman

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